

Business Advisory Committee presented to the House on the 14th March 1985."

*The motion was adopted.*

### ELECTIONS TO COMMITTEES

#### (i) Coffee Board

[English]

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND SUPPLY (SHRI P.A.SANGMA) :

I beg to move the following :

"That in pursuance of sub-section (2) (b) of Section 4 of the Coffee Act, 1942 read with rule 4 (1) of the Coffee Rules, 1955, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coffee Board, subject to the other provisions of the said Act and the Rules made thereunder."

MR. SPEAKER : The question is :

"That in pursuance of sub-section (2) (b) of Section 4 of the Coffee Act, 1942, read with rule 4(1) of the Coffee Rules, 1955, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coffee Board, subject to the other provisions of the said Act and the Rules made thereunder."

*The motion was adopted.*

#### (ii) Rubber Board

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND SUPPLY (SHRI P.A. SANGMA):  
Sir, I beg to move :

"That in pursuance of sub-section (3) (e) of Section 4 of the Rubber Act, 1947 read with rule 4(1) of the Rubber Rules, 1955, the members of this House do proceed to elect, in

such manner as the Speaker may direct, two members from among themselves to serve as members of the Rubber Board subject to the other provisions of the said Act and the Rules made thereunder."

MR. SPEAKER : The question is :

"That in pursuance of sub-section (3) (e) of Section 4 of the Rubber Act, 1947 read with rule 4(1) of Rubber Rules, 1955 the members of this House do proceed to elect, in such manner as the Speaker may direct, to members from among themselves to serve as members of the Rubber Board, subject to the other provisions of the said Act and the Rules made thereunder."

*The motion was adopted.*

#### (iii) Tobacco Board

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND SUPPLY (SHRI P.A. SANGMA):  
I beg to move :

"That in pursuance of sub-section (4) (b) of Section 4 of the Tobacco Board Act, 1975, read with rules 3 and 4 of the Tobacco Board Rules, 1976, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Tobacco Board, subject to the other provisions of the said Act and the Rules made thereunder."

MR. SPEAKER : The question is :

"That in pursuance of sub-section (4) (b) of Section 4 of the Tobacco Board Act, 1975, read with rules 3 and 4 of the Tobacco Board Rules, 1976, the members....."

PROF N.G. RANGA (Guntur) :  
Sir, before you put it to vote, I have a

few remarks to make. For a long time we have been asking for an amendment of this Act, so that the quantum of representation given to the growers could be suitably increased. Things are now at such a stage that it is only the non-producers' section which are almost overwhelmingly represented on this Board, with the result that the Board has not been able to function as satisfactorily and as effectively as it should, so far as the growers are concerned, amendment of this Act is long overdue. The quantum of representation to the growers should be increased twice as much as it is today.

Therefore, Sir, I would like my hon. friend to take this into consideration and see that at an early stage an amending Bill is brought forward to see that the quantum of representation given to the growers is increased suitably. Thank you.

**SHRI SUDINI JAIPAL REDDY:** We want the hon Minister to react on the point raised by Prof. N.G. RANGA.

**MR. SPEAKER:** You re-act favourably to it?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND SUPPLY (SHRI P.A. SANGMA):** We will look into it, Sir.

**PROF. MADHU DANDAVATE:** Has he agreed to be a reactionary?

**MR. SPEAKER:** Now the question is:

"That is pursuance of sub-section (4) (b) of Section 4 of the Tobacco Board Act, 1975, read with rules 3 and 4 of the Tobacco Board Rules, 1976, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to served as members of the Tobacco Board, subject to the other provisions of the said Act and the Rules made thereunder."

*The motion was adopted.*

12.17 hrs.

**DISCUSSION ON REPORT OF THE NATIONAL TRANSPORT POLICY COMMITTEE - contd.**

[English]

**MR. SPEAKER:** The House will now take up further discussion on the Report of the National Transport Policy Committee, laid on the Table of the House on 12th August, 1980.

Shri Erasu Ayyapu Reddy was on his legs. He may continue.

12 18 hrs

[MR. DEPUTY SPEAKER *in the Chair*]

**SHRI ERASU AYYAPU REDDY (Kurnool):** Mr. Deputy Speaker, Sir, yesterday I was speaking about the need for the improvement of the rural transport system.

Sir, it was stated by the Committee that there were about 15 million bullock carts and they are serving rural transport. The Committee has also stated that four lakh villages are not connected by Fair Weather Roads. Therefore, in order to improve transport facilities, it is necessary to have sufficient Rural Link Roads.

Unfortunately, the provision of Rural Link Roads has been thoroughly neglected. The Union Government and the State Governments are not at all concerned with the laying of these Rural Link Roads. This task, if I may say so, is mostly left to local bodies, namely, the Samitis and Zilla Parishads, that is, the Block Development Institutions. The net result is this. Today we are not having sufficient Rural Link Roads. Even during the last five years, Rural Link Roads have not come into existence at all.

Sir, it is rather very unfortunate that today there are many villages in India where the villagers have necessarily to sell their produce during the Months of March, April and May. Otherwise they are prevented from selling their produce because as soon as the monsoon sets in,